

## Assam Lokayukta And Upa-Lokayuktas (Amendment) Act, 1999

# 24 of 1999

[15 December 1999]

CONTENTS

1. Section 1

2. Amendment of section 3

# Assam Lokayukta And Upa-Lokayuktas (Amendment) Act, 1999

### 24 of 1999

[15 December 1999]

PREAMBLE

An

Act

further to amend the Assam Lokayukta and Upa-Lokayuktas Act, 1985.

Whereas it is expedient further to amend the Assam Lokayukta and Upa-Lokayuktas Act, 1985 (Assam Act XX of 1986), hereinafter referred to as the principal Act, in the manner here-in-after appearing;

It is hereby enacted in the Fiftieth Year of the Republic of India as follows:-

# **<u>1.</u>** Section 1 :-

(1) This Act may be called the Assam Lokayukta and Upa-Lokayuktas (Amendment) Act, 1999.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

### 2. Amendment of section 3 :-

In the principal Act, in section 3,--

(i) in sub-section (1), in clause (b),

in the first paragraph, punctuation mark colon, appearing at the end, shall be omitted and thereafter the following shall be inserted, namely:-

"provided, however, that when the office of the Lokayukta is vacant the Upa-Lokayukta or Upa-Lokayuktas shall be appointed following the same procedure as provided at clause (a) for appointment of the Lokayukta.";

(ii) in sub-section (3),--

(a) after the first paragraph, the following proviso shall be inserted, namely:-

"Provided that in the event of the office of the Lokayukta falls vacant the duties of the office of the Lokayukta shall be performed by the Upa-Lokayukta or Upa-Lokayuktas until the Lokayukta appointed under section 3 enters upon his office:";

(b) in the existing proviso, after the word, "Provided", the word "further" shall be inserted.